II. MoU (2012-13) between Government of India and CWC.

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS FOOD AND PUBLIC DISTRIBUTION) (PROF. K.V. THOMAS) Sir, I lay on The Table–

I.(1) A copy each (in English and Hindi) of the following papers, under subsection (2) of Section 35 of the Food Corporation Act, 1964:—

- (a) Annual Report and Accounts of the Food Corporation of India (FCI), New Delhi, for the year 2010-11, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Corporation.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above. [Placed in Library. See No. L.T. 6989/15/12]

II. A copy (in English and Hindi) of trie Memorandum of Understanding between the Government of India (Ministry of Consumer Affairs, Food and Public Distribution, Department of Food and Public Distribution) and Central Warehousing Corporation (CWC), for the year 2012-13. ...(*Interruptions*)... [Placed in Library. See No. L.T. 6990/15/12]

Notification of the Ministry of Human Resource Development

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): Sir, I lay on the Table:—

(i) A copy each (in English and Hindi) of the following Notifications of the Ministry of Human Resource Development (Department of School Education and Literacy), under Section 33 of the National Council for Teacher Education Act, 1993:—

- No. 49-3/2011/NCTE/N and S, dated the 2nd July 8th July, 2011, publishing the National Council for Teacher Education (Recognition Norms and Procedure Fourth Amendment) Regulation, 2011, along with delay statement. [Placed in Library. See No. L.T. 6883/15/12]
- (2) F. No. 61-1/2011/NCTE (N and S), dated the 2nd August, 2011, amending Notification No. 215, dated the 25th August, 2010, to substitute certain entries in the original Notification, along with delay statement.

[Placed in Library. See No. L.T. 6882/15/12]

(3) G.S.R. 675(E), dated the 13th September, 2011, publishing the National

Council for Teacher Education (Third Amendment) Rules, 2011, along with delay statement. [Placed in Library. See No. L.T. 6884/15/12]

- (4) F.No. 47-8/2011/NCTE/CDN (Vol-11), dated the 29th December, 2011, regarding nomination of the Chairperson of. the Northern Regional Committee, Jaipur. [Placed in Library. See No. L.T. 6881/15/12]
- (5) S.O. 29(E), dated the 4th January, 2012, extending the period of supersession of the Council for a period of six months with effect from the 7 January, 2012. [Placed in Library. See No. L.T. 6880/15/12]

(ii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Human Resource Development (Department of Higher Education), under Section 33 of the Auroville Foundation Act, 1988, along with delay statement:—

(1) G.S.R. 102, dated the 20th March-26th March, 2011, publishing the Recruitment rules, 2011, for the post of Secretary, Auroville foundation.

(2) G.S.R. 736 (E), dated the 3rd October, 2011, amending Notification No. G.S.R. No. 102, dated the 26th March, 2011, to substitute certain entries in the original Notification. ...(*Interruptions*)... [Placed in Library. See No. L.T. 6998/15/12]

श्री साबिर अली (बिहार): सर,*

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): That will not go on record. ...(*Interruptions*)... Nothing is going on record. ...(*Interruptions*)...

श्री साबिर अली:*

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Now, Mr. Patil. ...(Interruptions)... That is not going on record. बैठिए। ...(Interruptions)...

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL): Report and Accounts (2007-08) of CMPFO, Dhanbad and related papers. Sir, I lay on the Table, a copy each (in English and Hindi) of the following papers:—

- (a) Annual Report and Accounts of the Coal Mines Provident Fund Organisation (CMPFO), Dhanbad, for the year 2007-08, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Organisation.

^{*} Not recorded.

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(c) Statement giving reasons for the delay in laying the papers mentioned at
(a) above. ...(*Interruptions*)... [Placed in Library. See No. L.T. 6885/15/12]

I. Notification of the Ministry of power.

II. Report and Accounts (2010-11) and Annual Budget (2012-13) of Damodar Valley Corporation Kolkota and related papers.

III. Memoranda of Understanding (2012-13) between Government of India and various power corporations.

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI K.C. VENUGOPAL); Sir, I lay on the Table:-

I. A copy (in English and Hindi) of the Ministry of Power Notification No. L-1/106/2012-CERC, dated the 30th March, 2012, publishing the Central Electricity Regulatory Commission (Payment of Fees) Regulations, 2012, under Section 179 of the Electricity Act, 2003. [Placed in Library. See No. L.T. 7051/15/12]

II.(1) A copy each (in English and Hindi) of the following papers, under subsection (3) of Section 44 and sub-section (5) of Section 45 of the Damodar Valley Corporation Act, 1948:–

- (i)(a) Annual Report and Annual Accounts of the Damodar Valley Corporation, Kolkata, for the year 2010-11, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Corporation. [Placed in Library. See No. L.T. 70081/15/12]
 - (ii) Annual Budget of the Damodar Valley Corporation, Kolkata, for the year 2012-13.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1)(i) above. [Placed in Library. See No. L.T. 66449/15/12]

II. A copy each (in English and Hindi) of the following papers: ----

- (i) Memorandum of Understanding between the Government of India (Ministry of Power) and the Power Grid Corporation of India Limited for the year 2012-13. [Placed in Library. See No. L.T. 6945/15/12]
- (ii) Memorandum of Understanding between the Government of India (Ministry of Power) and the North Eastern Electric Power Corporation Limited (NEEPCO), for the year 2012-13.

[Placed in Library. See No. L.T. 6945/15/12]